

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 330/TT/2022**

**Subject** : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21.

**Date of Hearing** : 15.12.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Transmission Corporation of Telangana Limited (TCTL)

**Respondents** : Southern Regional Power Committee (SRPC) & 7 Others

**Parties Present** : Ms. Swapna Seshadri, Advocate, TCTL  
Ms. Kriti Soni, Advocate, TCL  
Shri U.N. Kannan, Advocate, KPTCL  
Shri Shahbaz Hussain, Advocate, KPTCL  
Shri Hari Mohan N., Advocate, KPTCL  
Ms. Stephania Pinto, Advocate, KPTCL  
Shri Khubaib Shakeel, Advocate, KPTCL  
Shri Sumanth Gonda, Advocate, KPTCL  
Shri Gajendra Singh V., SRLDC  
Shri Debjyoti, SRLDC  
Shri Venkateshan M., SRLDC  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner sought exemption from personal appearance for today on behalf of the concerned officer of SRPC due to job-related training.

2. Learned counsel for the Petitioner further submitted that in compliance with the RoP dated 10.10.2023, the Petitioner has filed the details of the statement of IDC computation containing the name of the loan, rate of interest, drawl date and date of payment of last interest and documents pertaining to effective tax rate have been submitted. She further submitted that SRLDC in its reply filed vide affidavit dated 6.3.2023, has given methodology followed by SRPC for certification of non-ISTS lines carrying inter-State power.



3. The representative of the CTUIL sought a week's time to file information on the analysis of the use of non-ISTS lines in transmitting inter-State power vis-a-vis the adequacy of the inter-State transmission system as per the last RoP of the Commission dated 10.10.2023.

4. The Commission allowed the request of CTUIL and directed it to file the information on an affidavit by 3.1.2024 with a copy to the other parties.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

